

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
(IB)-1040(PB)/2018

IN THE MATTER OF:

Edelweiss Asset Reconstruction Petitioner/Applicant
Company Ltd. & Edelweiss Finvest Pvt
Ltd.

v.

Rational Buildcon Pvt Ltd Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC), 2016
(CIRP)

Order delivered on 24.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Petitioner : Ld. Sr. Counsel Mr. Krishnendu Datta
For the Respondent :
For RP : Mr. Sanjay Bhatt

ORDER

IA-3859/2020, IA-4088/2020, CA-1675/2019, CA-1766/2019, CA-1768/2019, CA-1769/2019, CA-1770/2019, CA-2570/2019 & IA-841/2022

Ld. Sr. Counsel Mr. Krishnendu Datta appeared on behalf of the Applicant. Ld. Counsel Mr. Sanjay Bhatt also appeared on behalf of the RP. Since the Adel Landmarks Ltd. Plan is pending adjudication. At the request, list the main matter along with all the pending applications for a physical hearing on **26.07.2023**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)